

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A No. 166/97

Dr. L. A. Singh

Union of India & ors

Applicant(s)

Mr. J. L. Sarkar, M. Chanda, N. D. Goswami

Respondant(s)

Mr. S. Ali, Sr. C.G.S.C.

Advocate for the Applicant(s)

Advocate for the Respondant(s)

OFFICE NOTE

DATE

COURT ORDER

1.8.97

Heard Mr J.L. Sarkar, learned counsel for the applicant. The application is admitted. Mr S. Ali, learned Sr. C.G.S.C., is not present today. Let the notice be received by Mr A.K. Choudhury, learned Addl. C.G.S.C.

List it on 29.8.97.

Vice-Chairman

29.8.97

Hon'ble Vice-Chairman is not available today.

List on 26.9.97 for written statement and further orders.

Member

26.9.97

Mr S. Ali, learned Sr. C.G.S.C. enters appearance and prays for four weeks time for filing written statement. List it on 7.11.97.

Vice-Chairman

The application is to
for and which are
C. F. of Rs. 100
denied.

IPO BD No 75/246

Dated 15-7-97
11/11/97

Dy. Registrar

nkam

11/8

5.8.97

Notice has been
received 4.8.97
as issued to the
concerned parties
vide Despatched
No. 2833-96

pg

dt. 5.8.97

from

Senior Reports are
still awaited.

29/8

nkam

27/9/97

(2) O.A 166/97

v

11.9.97

Notice duly served
on Respondt No. 2.

Bon

w/s. has not been filed.

25/9

w/s has not been filed.

26/11

27.11.97

- 1) Notice not yet served on 1, 3 & 4.
- 2) Written statement not yet been filed.

27/11/97

Notice duly served
on R. Nos. 1, 3 & 4.

No. w/s has been filed.

11/12

No w/s has been
filed.

5/2/98

~~Notice duly served on~~
~~R. Nos. 1, 3 & 4.~~ nkm

- 1) No. w/s has been filed.
- 2) Notice duly served on R. No 2. The others Respondts. are unserved.

19/1

7-11-97

2 weeks further time is allowed
to file written statement on the
prayer of Mr.S.Ali.

List it on 28-11-97 for orders.



Vice-Chairman

lm

11/11

28-11-97 There is no representation.

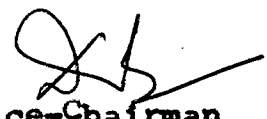
List on 12-12-97.

By order.

12-12-97

Mr.A.K.Choudhury learned Addl.
C.G.S.C on behalf of Mr.S.Ali, learned
Sr.C.G.S.C. prays for further exten-
sion of time. We have already granted
several adjournment. We are not incli-
ned to grant any adjournment.

List it on 6-2-98.



Vice-Chairman

lm


15/12

6.2.98 Adj'and to 20.2.98.




By order.

20.2.98

On the prayer of the learned
counsel for the parties, this case is
adjourned till 3.4.98.



Vice-Chairman

Notes of the Registry	Date	Order of the Tribunal
1) Notice duly served on R. No. 2. The other R. are still awaited. 2) No. W/S is submitted. 2/4 No. W/S is submitted. 2/6 No. W/S is submitted. 18/6 No. W/S is submitted. 23/7 No. W/S is submitted. 2) Notice duly served on R. No. 1. The other R. are still awaited. 5/9.	3.4.98 nkm 25/6/98 12.6.98 10 24.7.98 nkm 25/7/98 4.9.98 pg 25/9/98	<p>Mr S. Ali, learned Sr. C.G.S.C., is indisposed and mention has been made for adjournment. The learned counsel for the other side has no objection. List it on 12.6.98.</p> <p> Vice-Chairman</p> <p>Adjourned to 19.6.98 By order</p> <p>Mr A.K. Choudhury, learned Addl. C.G.S.C., on behalf of the Mr S. Ali, learned Sr. C.G.S.C., prays for an adjournment on the ground of personal difficulty of Mr Ali. Let the case be listed on 4.9.98.</p> <p> Vice-Chairman</p> <p>Mr M.Chanda, learned counsel appearing on behalf of the applicant submits that the applicant does not want to press the application. Mr S.Ali, learned Sr. C.G.S.C submits that he has no objection Application is dismissed as not pressed.</p> <p> Vice-Chairman</p>

Notes of the Registry	Date
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Order of the Tribunal

Notes of the Registry	Date	Order of the Tribunal